

FIR No.002044/20
U/s 379 IPC
PS Rajouri Garden
State Vs. Unknown
11.08.2020

Present: None for the State.
Mr. Sanjeev Soni, Ld. Counsel for the applicants/Ekam Oberoi
& Kirandeep Singh Oberoi.

This is an application for release of vehicle on superdari filed on behalf of applicants/owner Ekam Oberoi & Kirandeep Singh Oberoi.

No objection to the release of the vehicle bearing registration no. **DL 3CAK 6880 (Honda City AX Car)** is tendered on behalf of the IO/HC Dashrath.

Application perused. Submissions heard.

Instead of releasing the above mentioned vehicle on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

“59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

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60. *The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.*

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.”*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no.**DL 3CAK 6880 (Honda City AX Car)** be released to the applicant/owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no.**DL 3CAK 6880 (Honda City AX Car)** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of this order be given dasti.

(Aakanksha)

Duty MM/West/Delhi/11.08.2020

Copy received.
M.A.
19/08/20.
Sanjeev Soni
(A20)

FIR No.011975/19
U/s 379 IPC
PS Paschim Vihar West
State Vs. unknown

11.08.2020

Present: None.

This is an application for release of vehicle on superdari filed on behalf of applicant/owner Sadhu Ram.

No objection to the release of the vehicle bearing registration no. **DL 4SCF 2141 (New Activa)** is tendered on behalf of the IO/HC Parveen.

Application perused. Submissions heard.

Instead of releasing the above mentioned vehicle on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

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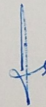
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60. *The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.*

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.”*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no.**DL 4SCF 2141 (New Activa)** be released to the applicant/registered owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no.**DL 4SCF 2141 (New Activa)** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.



(Aakanksha)

Duty MM/West/Delhi/11.08.2020

FIR No.0703/2019
U/s 279/338 IPC
PS Nangloi
State Vs. unknown
11.08.2020

Present: None for the State.
Sh. S. P. Singh, Ld. Counsel for the applicant/registered owner
Naresh Kumar.

This is an application for release of vehicle on superdari filed on behalf of applicant/registered owner Naresh Kumar.

No objection to the release of the vehicle bearing registration no. **DL 1SW 8582(Motorcycle)** is tendered on behalf of the IO/ASI Surender Singh.

Application perused. Submissions heard.

Instead of releasing the above mentioned vehicle on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

“59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

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
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61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.”*

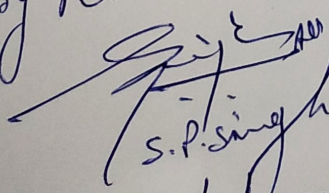
Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no.**DL 1SW 8582(Motorcycle)** be released to the applicant/registered owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no.**DL 1SW 8582(Motorcycle)** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of this order be given dasti.


(Aakanksha)

Duty MM/West/Delhi/11.08.2020

Copy Received

S.P. Singh Adm.
11/8/2020

FIR No.042287/2018
U/s 379 IPC
PS Hari Nagar
State Vs. Unknown

11.08.2020

Present: None.

This is an application for release of vehicle on superdari filed on behalf of applicant/registered owner Ashok Kumar.

No objection to the release of the vehicle bearing registration no. **DL 8CAU 9563 (Maruti Brezza)** is tendered on behalf of the IO/ASI Raj Singh

Application perused. It transpires that application has been presented for release of vehicle bearing no. **DL 8CAU 9563 (Maruti Brezza)**, however, in the prayer clause vehicle **Hero Honda Splender bearing No.DL11SK1218** has been mentioned, which appears to be a typographical error in light of the fact that the copy of FIR No.042287/18 and reply of IO mentions vehicle to be **DL 8CAU 9563 (Maruti Brezza)**.

Instead of releasing the above mentioned vehicle on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

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60. *The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.*

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.”*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no.**DL 8CAU 9563 (Maruti Brezza)** be released to the applicant/registered owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no.**DL 8CAU 9563 (Maruti Brezza)** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Let a copy of this order be sent to Ld. Counsel for applicant on mobile number/email id (8586823010/adv.gouravsinghal@gmail.com), as provided in the application.



(Aakanksha)

Duty MM/West/Delhi/11.08.2020

FIR No.885/2020
U/s 279/337/304A IPC
PS Nangloi
State Vs. Praveen

11.08.2020

Present: None for the State.
Mr. Rohtash Nadwal, Ld. Counsel for applicant/owner Ashok Kumar.

This is an application for release of vehicle on superdari filed on behalf of applicant/registered owner Ashok Kumar.

No objection to the release of the vehicle bearing registration no. **HR 55V 3321 (Crane Recovery Van TATA 407)** is tendered on behalf of the IO/ASI Rajender Singh.

Application perused. Submissions heard.

Instead of releasing the above mentioned vehicle on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

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
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61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.”*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no.**HR 55V 3321 (Crane Recovery Van TATA 407)** be released to the applicant/registered owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no.**HR 55V 3321 (Crane Recovery Van TATA 407)** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of this order be given dasti.


(Aakanksha)

Duty MM/West/Delhi/11.08.2020

Copy Received
Rahatash Nadeem
Adv
11/8/20

FIR No.7482/20
U/s 379/411 IPC
PS Hari Nagar
State Vs. unknown

11.08.2020

Present: None.

This is an application for release of vehicle on superdari filed on behalf of applicant/registered owner Sarvjeet Singh.

No objection to the release of the vehicle bearing registration no. **DL 4SNC 9013 (Honda Activa)** is tendered on behalf of the IO/ASI Jagdish Prasad.

Application perused.

Instead of releasing the above mentioned vehicle on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

“59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

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60. *The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.*

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.”*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no.**DL 4SNC 9013 (Honda Activa)** be released to the applicant/registered owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no.**DL 4SNC 9013 (Honda Activa)** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

A copy of this order be sent to Ld. Counsel for applicant on his mobile no.9212772816, as provided in the application.



(Aakanksha)

Duty MM/West/Delhi/11.08.2020

Sarajeet Singh -
11-8-20

FIR No.11503/20
U/s 379 IPC
PS Paschim Vihar West
State Vs. unknown

11.08.2020

Present: None.

This is an application for release of vehicle on superdari filed on behalf of applicant/registered owner Vijay Goel.

No objection to the release of vehicle bearing registration no. **DL 4SCC 4747 (Scooty)** is tendered on behalf of the IO/HC Jai Kishan.

Application perused.

Instead of releasing the above mentioned vehicle on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

“59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

Contd...2/-

60. *The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.*

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.”*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no.**DL 4SCC 4747 (Scooty)** be released to the applicant/registered owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no.**DL 4SCC 4747 (Scooty)** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.



(Aakanksha)

Duty MM/West/Delhi/11.08.2020

Vijay Singh
11/8/2020

FIR No.628/2020
U/s 356/379/34 IPC
PS Paschim Vihar West
State Vs. unknown

11.08.2020

Present: None.

This is an application for release of vehicle on superdari filed on behalf of applicant/registered owner Karan.

No objection to the release of the vehicle bearing registration no. **DL 4SCX 7915 (Motorcycle)** is tendered on behalf of the IO/ASI Jagdish Prasad.

Application perused.

Instead of releasing the above mentioned vehicle on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

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Contd...2/-

60. *The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.*

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.”*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no.**DL 4SCX 7915 (Motorcycle)** be released to the applicant/registered owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no.**DL 4SCX 7915 (Motorcycle)** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

A copy of this order be sent to Ld. Counsel for applicant on his mobile no.7678167516, as provided in the application.

Karan
11/8/2020

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(Aakanksha)

Duty MM/West/Delhi/11.08.2020

FIR No.453/2020
U/s 33/38 Delhi Excise Act
PS Maya Puri
State Vs. Sanjeev

11.08.2020

Present: None for the State.
Ms. Mamta, Ld. Counsel for applicant/accused Sanjeev S/o Sh. Ram
Prakash.

**Application is taken up at the request of Ld. Counsel for the
accused as report from IO has been received.**

**This is an application u/s 437 CrPC for grant of bail to accused
Sanjeev.**

Ld. Counsel for the applicant/accused has submitted that accused has
been falsely implicated in the present case and he is running into JC since
05.08.2020, he is the only earning person in his family and his old parents are
dependent upon him, he is ready to abide by any conditions imposed upon him
and that bail be granted to him.

On the other hand, IO HC Surender Kumar has filed report stating
that accused has no previous involvement and that he has no permanent residence
in Delhi.

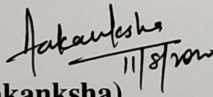
Heard. Perused.

Keeping in view the overall facts & circumstances of the case as well
as the fact that he has no previous criminal record, the bail application is allowed.
**Accused Sanjeev is admitted to bail on furnishing personal bond in the sum of
Rs.10,000/- with one surety in the like amount.**

Accordingly, bail application is disposed of.

Bail bond/surety bond furnished and accepted.

Copy of this order be given dasti.


(Aakanksha)

Duty MM/West/Delhi/11.08.2020

FIR No.816/20
U/s 33/38/58 Delhi Excise Act
PS Nihal Vihar
State Vs. Sant Lal

11.08.2020

Present: None for the State.
Mr. Roz Malik, Ld. Counsel for applicant/accused Sant Lal S/o Raj
Kumar R/o B-187, Laxmi Park, Nangloi, Delhi.

This is an application u/s 437 CrPC for grant of bail to accused Sant Lal.

Ld. Counsel for the applicant/accused has submitted that accused has been falsely implicated in the present case and he is running into JC since 10.08.2020, he is the sole Bread earner of his family, he shall not misuse the concession if released on bail, he has no previous criminal involvement and that bail be granted to him.

On the other hand, IO HC Pawan Rathee has filed report objecting to release on the ground that accused may commit similar offence if released on bail.

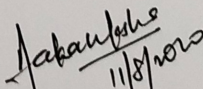
Heard. Perused.

Keeping in view the overall facts & circumstances of the case as well as the fact that he has no previous criminal record, the bail application is allowed.
Accused Sant Lal is admitted to bail on furnishing personal bond in the sum of Rs.10,000/- with one surety in the like amount with the condition that he shall not commit similar offence.

Accordingly, bail application is disposed of.

Bail bond/surety bond furnished and accepted.

Copy of this order be given dasti.


(Aakanksha)
11/8/2020

Duty MM/West/Delhi/11.08.2020

FIR No.114/2020
U/s 452/308/506/34 IPC
PS Anand Parbat
State Vs. Suraj @ Fiter

11.08.2020

Fresh charge sheet filed.

Present: None for the State.
IO ASI Bhupinder Singh in person.
Accused Suraj @ Fiter is absent (stated to be in judicial custody).

In view of conditions prevailing due to outbreak of Novel Corona Virus (COVID-19), put up on 25.08.2020 before the concerned Court.



(Aakanksha)

Duty MM/West/Delhi/11.08.2020


FIR No.652/2020
U/s 25/54/59 Arms Act
PS Rajouri Garden
State Vs. Ajay @ Makhan @ Kumar

11.08.2020

Fresh charge sheet filed.

Present: None for the State.
IO ASI Hari Ram in person.
Accused Ajay @ Makhan @ Kumar is absent (stated to be in
JC).

In view of conditions prevailing due to outbreak of Novel
Corona Virus (COVID-19), put up on 25.08.2020 before the concerned
Court.


(Aakanksha)

Duty MM/West/Delhi/11.08.2020

FIR No.525/2020
U/s 392/411/34 IPC
PS Rajouri Garden
State Vs. Ajay @ Gaurav @ Lamba etc.

11.08.2020

Fresh charge sheet filed.

Present: None for the State.
IO ASI Hari Ram in person.
Accused Ajay @ Gaurav @ Lamba is absent (stated to be on court bail).
Accused Ravi @ Ronit is absent (stated to be in JC).

In view of conditions prevailing due to outbreak of Novel Corona Virus (COVID-19), put up on 25.08.2020 before the concerned Court.



(Aakanksha)

Duty MM/West/Delhi/11.08.2020

**FIR No.550/2020
U/s 356/379/34 IPC
PS Rajouri Garden
State Vs. Naveen & Ors.**

11.08.2020

Fresh charge sheet filed.

Present: None for the State.
IO HC Vinod Kumar in person.
Accused Naveen and Inder are absent (stated to be in judicial custody).

In view of conditions prevailing due to outbreak of Novel Corona Virus (COVID-19), put up on 25.08.2020 before the concerned Court.



(Aakanksha)

Duty MM/West/Delhi/11.08.2020

FIR No.376/2020
U/s 380/457/411/34 IPC
PS Rajouri Garden
State Vs. Vikash & Ors.

11.08.2020

Fresh charge sheet filed.

Present: None for the State.
IO HC Vinod Kumar in person.
Accused Vikash & Khalil @ Mass are absent (stated to be on court bail).
Accused Suraj @ Bhainga is absent (stated to be on JC remand).

In view of conditions prevailing due to outbreak of Novel Corona Virus (COVID-19), put up on 25.08.2020 before the concerned Court.


(Aakanksha)

Duty MM/West/Delhi/11.08.2020

FIR No.699/2020
U/s 33/38/58 Delhi Excise Act
PS Rajouri Garden
State Vs. Nazir Alam

11.08.2020

Present: None for the State.
Mr. Dhananjay Kumar Jha, Ld. Counsel for applicant/accused Nazir Alam S/o Haidar Ali R/o TC-514, Raghuvir Nagar, Delhi.

Application is taken up at the request of Ld. Counsel for the accused as report from IO has been received.

This is an application u/s 437 CrPC for grant of bail to accused Nazir Alam.

Ld. Counsel for the applicant/accused has submitted that accused has been falsely implicated in the present case and he is running into JC since 07.08.2020, he has no previous criminal antecedents and is aged 24 years, he is the sole bread earner in his family and that bail be granted to him.

On the other hand, IO HC Vijay Kumar has filed report objecting to grant of bail.

Heard. Perused.

Keeping in view the overall facts & circumstances of the case as well as age of the accused and the fact that he has no previous criminal record, the bail application is allowed. **Accused Nazir Alam is admitted to bail on furnishing personal bond in the sum of Rs.10,000/- with one surety in the like amount.**

Accordingly, bail application is disposed of.

Bail bonds not furnished.

Copy of this order be given dasti.

A

(Aakanksha)

Duty MM/West/Delhi/11.08.2020

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sent*

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FIR No.528/2019
U/s 392/397/34 IPC
PS Hari Nagar
State Vs. Sakvir Khan @ Samrat & Ors.

11.08.2020

Fresh charge sheet filed.

Present: None for the State.
IO SI Pooran Mal in person.
Accused Sakvir Khan @ Samrat, Neelu Sheikh and Vicky Das
are absent (stated to be in JC).

In view of conditions prevailing due to outbreak of Novel
Corona Virus (COVID-19), put up on 25.08.2020 before the concerned
Court.


(Aakanksha)

Duty MM/West/Delhi/11.08.2020